

**TELECOM REGULATORY AUTHORITY OF INDIA**  
**NOTIFICATION**  
**New Delhi, the 24<sup>th</sup> May, 2013**

**File No. 409-10/2012-NSL-I-----** In exercise of the powers conferred upon it under section 36, read with sub-clauses (ii),(iii) and (iv) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations, namely:-

**THE SHORT MESSAGE SERVICES (SMS) TERMINATION CHARGES REGULATIONS,**  
**2013 (No. 7 of 2013)**

**CHAPTER-I**  
**PRELIMINARY**

**1. Short title, extent and commencement.--** (1) These regulations may be called the Short Message Services (SMS) Termination Charges Regulations, 2013.  
(2) They shall come into force on the 1<sup>st</sup> day of June, 2013.

**2. Definitions. --**In these regulations, unless the context otherwise requires,-

- (a) "Access Providers" includes the Basic Telephone Service Provider, Cellular Mobile Telephone Service Provider and Unified Access Service Provider;
- (b) "Act" means the Telecom Regulatory Authority of India Act, 1997 (24 of 1997);
- (c) "Authority" means the Telecom Regulatory Authority of India;
- (d) "Originating Access Provider" means the Access Service Provider whose network is used for originating the Short Message Services (SMS);
- (e) "regulations" means the Short Message Services (SMS) Termination Charges Regulations, 2013;
- (f) "Terminating Access Provider" means the Access Service Provider on whose network the Short Message Services (SMS) is terminated.
- (g) all other words and expressions used in these regulations but not defined, and defined in the Act and the rules and other regulations made thereunder, shall have the meanings respectively assigned to them in the Act or the rules or other regulations, as the case may be.

*CHAPTER-II*

**TERMINATION CHARGES FOR SHORT MESSAGE SERVICES**

**3. Termination charges for Short Message Services (SMS):----** Every Originating Access Provider shall pay to the Terminating Access Provider a termination charge of Re. 0.02 (paise two only) for each Short Message Service (SMS) terminated by it on the network of Terminating Access Provider;

Provided that termination charges for international incoming Short Message Service (SMS) shall be under forbearance.

**Rajeev Agrawal**  
**Secretary**

**Note.** -----The Explanatory Memorandum explains the objects and reasons of the ‘Short Message Services (SMS) Termination Charges Regulations, 2013.’